

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.07.2012

CP No. 02/2012 (OA No. 175/2008)

Mr. C.B. Sharma, counsel for petitioner.
Mr. Mukesh Agarwal, counsel for respondents.

Learned counsel appearing for the respondents submits that the effect and operation of impugned order dated 18.04.2011 passed by this Bench of the Tribunal in OA No. 175/2008 has been stayed by the Hon'ble Division Bench of Rajasthan High Court, Jaipur Bench vide order dated 29.05.2012 (CPR/1) in D.B. Civil Writ Petition No. 2526/2012. This fact has not been disputed by the learned counsel appearing for the petitioner.

In view of this fact, the present Contempt Petition has become infructuous, and the same is hereby dismissed as having become infructuous. Notices issued earlier to the respondents stand discharged. However, the petitioner is given liberty to file a simple application for revival of the present Contempt Petition, in case the order in question is upheld by the Hon'ble High Court.

repy filed

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat